

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 34872/2014

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

M/S TRAVELITE (INDIA)
(LIST ONLY SLP (C) 128-129 OF 2016 FOR CHAMBER)

Respondent(s)

WITH SLP(C) No. 128-129/2016

(only SLP (C) Nos. 128-129 of 2016 is to be list before Hon'ble Chamber Judge.

(IA No. 1/2015 - CONDONATION OF DELAY IN FILING

IA No. 3/2015 - CONDONATION OF DELAY IN REFILING

IA No. 5/2015 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 05-08-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDU MALHOTRA
[IN CHAMBER]For Petitioner(s) Ms. Sunita Rani Singh, Adv.
For Mr. B. Krishna Prasad, AORFor Respondent(s)
Mr. Praveen Swarup, AOR (Not present)UPON hearing the counsel the Court made the following
O R D E R

Mr. Praveen Swarup, Advocate-on-Record had appeared on behalf of the sole respondent before the Hon'ble Judge in Chambers on the last date of hearing, and stated that he has already entered appearance on behalf of the sole respondent. The office has pointed out that the Counsel has not filed the Vakalatnama so far.

The Registry is directed to contact the said counsel, and instruct him to file his Vakalatnama on behalf of the sole respondent within four weeks.

(ANITA MALHOTRA)
COURT MASTER(H.S.PARASHER)
ASSISTANT REGISTRAR